

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.65/MP/2026

Subject : Petition under Sections 17(3) and 17(4) of the Electricity Act, 2003 for the creation of security interest over all the movable and immovable assets of the Petitioner in favour of Catalyst Trusteeship Limited, Respondent No. 2, for the benefit of the Lender, Respondent No. 3

Petitioner : NER Expansion Transmission Limited (NETL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **27.4.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Shikha Sood, Advocate, NETL
Ms. Iqra Khan, Advocate, NETL
Shri Ranjit S Rajput, CTUIL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking approval for the creation of a security interest over the Petitioner's assets, including all movable and immovable assets, in favour of Respondent No.2/Catalyst Trusteeship Limited for the benefit of Respondent No.3/National Bank Financial Infrastructure and Development, including its successors for the rupee term loan facility of an aggregate principal amount not exceeding Rs. 1503 crore. The learned counsel further submitted that on 18.2.2026, the notice was issued to the Respondents permitting them to file their replies, if any. However, none of the Respondents has filed any reply, and the matter may, therefore, be reserved for order.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

